

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.3286/2018

New Delhi, this the 31st August, 2018

Hon'ble Ms. Praveen Mahajan, Member (A)

1. Bishwanath Pandey, aged 65 years
S/o Sh. Swami Nath Pandey
Retired as Head Master from KVS
R/o New Mainpura Pragati Nagar,
PO Danapur, Patna-801503.
2. Ms. Usha Kmari, aged 64 years
D/o Sh. Sardar Har Bhajan Singh,
Retired as PRT from KVS
R/o Flat No.33, Ambrapali Saakar Apartment
Gola Road, Danpaur, Patna -801503.
3. Madan Mohan Sah, aged 60 years
S/o Sh. Anup Sah,
Retired as TGT (English) from KVS
R/o Flat No.301, Saidhi Vinayak Tower
Urja Nagar, Saguna, Khagaul Road, Patna
4. Dr. Nakul Prasad Singh, aged 75 years
S/o Late Sh. Matuk Pd Singh
Retired as Principal from KVS
R/o Raghupur, PO Patoot, Via Lai
Distt. Patna (Bihar)
5. M.E. Ahmad, aged 65 years
S/o sh. M.A. Hasson,
Retired as Primary Teacher from KVS
R/o Isapur, Near Purani Masjid, Phulwari
Sharif, Patna
6. Braj Nandan Prasad Singh, aged 66 years
S/o Sampt Kumar Singh
Retired as PET from KVS
R/o New Colony Khabra, Behind Banshi
Apartment, PO Khabra Distt. Muzaffarpur, Bihar
7. Raj Kishore Singh, Aged 66 years
S/o Sh. Jang Bhadur Singh
Retired as PRT from KVS
R/o Sonaraj Sadan, New Mainpura
Pragatinagar, Danapur, Patna
8. Karuna Tripathi, aged 65 years
S/o Sam Sh. Vidhyavasini Dutt. Tripathi,
Retired as PRT from KVS
R/o Jai Mahabir colony, RPS. More
Raghu Nath Sharma Pathi, Behind RPS School,

Danapur, Patna

9. Ms. Krian Kumari Singh, aged
D/o Sh. S.P. Singh,
Retired as PRT from KVS,
R/o Saraswati Niwas, Kanti Factory
Road, Mahatma Gandhi Nagar, Kankarbagh, Patna -26
10. Ms. Saroj Kumari, aged
D/o sh. Dr. Guru Prasad,
Retired as PRT from KVS, r/o Manav Niketan, Ram Janki pathi,
Kali Mandi Road, Hanuman Nagar,
Kankarbagh, Patna
11. Ms. Kumkum Mishra, aged 71 years
D/o Sh. R.C.Shotriya
Retired as TGT (Sc.) from KVS
R/o C-11, Vijay Nagar, Hanuman Nagar,
Kankar Bagh, Patna
12. Ms. Pratima Saxena, aged 71 yrs
D/o sh. Raishyam Bahadur
Retired as TGT from KVS
R/o MIG 93, Manuman Nagar,
Kankar Bagh, Patna.
13. Ms. Mayawati Singh, aged 63 years
D/o Sh. R.B. Singh,
Retired as PRT from KVS
R/o Flat No. 203, Rameshwaram Appartment
Miss. Mondel Campund, Patana
14. Indradeo Prasad Yadav, aged 75 years
S/o Sh. Tilak Gope,
Retired as TGT (S.st.) from KVS
R/o Moh. Sultanpr, Near Math,
PO Danapur Cantt. Distt. Patna
15. Ms. Sita Kumari , aged 71 years
D/o sh. B.P. Yadav,
Retired as HM from KVS
R/o Lohia Nagar, PO Suhidra Nagar,
Distt. Begusarai, Bihar.Applicants

(By Advocate: Mr. Yogesh Sharma)

Versus

1. Union of India
Through the Secretary
Ministry of Human Resources Development
Shastri Bhawan, New Delhi.
2. Kendariya Vidyalaya Sangathan,
Through the Commissioner
18, Institutional Area, Shahzed Jeet Singh Marg,
New Delhi.
3. The Joint Commissioner (Admn.)

Kendariya Vidyalaya Sangathan,
18, Institutional Area, Shahzed Jeet Singh Marg,
New Delhi.-110016. Respondents

ORDER (ORAL)

Heard learned counsel for the applicants, who states that the matter is squarely covered by the judgment of the Hon'ble High Court of Madras in its W.P.C. No.19215 of 2015 and M.P. No. 1 of 2015 & WMP No.1197/2016 in the case of **N. Subramanian vs. The Commissioner & others.**, passed on 24.02.2017. He further states that the applicant will be satisfied if the respondents are directed to decide his legal notice dated 01.07.2018, keeping in mind the rationale discussed in the aforesaid judgment and also the orders passed by the Tribunal in OA Nos.3112/2013 & OA 2863/2018

2. In view of the limited prayer of the applicants counsel, the OA is disposed of with a direction to the respondents to decide his legal notice date 01.07.2018, keeping in mind the orders passed by the Tribunal in OA Nos. 3112/2013 on 19.09.2016(**Hoshiar Singh vs. UOI & ors**), OA No.2863/2018 on 31.07.2018(**Mrs. Veena Rani & Ors. vs. UOI & Ors**) and the judgment dated 24.02.2017 passed by the Hon'ble High Court of Madras in the case of **N. Subramanian vs. The Commissioner & others.** (supra) within a period of 90 days from the date of receipt of a certified copy of this order.
3. It is made clear that noting has been commented on the merits of the case.
4. The OA is, accordingly, disposed of as above.

**(Praveen Mahajan)
Member (A)**

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